

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO. 01
C.P. (IB)No. 26/GB/2022**

Coram:

**Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference**

**ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.12.2022.**

In the matter of:

M/s. Sundaram Mahadeo Autoworld Pvt. Ltd.
Versus
State Bank of India and 3 others

Section: Under Section 10 of IBC, 2016

S. NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	MRS. J. CHOUDHURY	Advocate	Petitioner/CD	Present in Video
2.	MR. S. DUTTA	Advocate	R-1	Conference
3.	MR. MUKESH SHARMA	Advocate	R-3	
4.	NONE	-	R-2 and 4	

ORDER

Date of Order: 02.12.2022

The matter is taken up for hearing through Video Conferencing. Heard the parties present. There is no representation today from the side of the Respondent No. 2 and 4. The learned Counsel for the Petitioner submits that Special Resolution has been passed by the Board for filing the present Petition under Section 10 of IBC, 2016. The learned Counsel for the Respondents No. 1 submits that it may not be correct in filing the Petition under Section 10 of IBC, 2016. On the other hand, the learned Counsel for the Respondent No. 3 submits that the Account has already become NPA. He further submits that separate proceedings have been initiated against the Personal Guarantor. Respondents 2 & 4 are not present today. The Respondents are given liberty to file written submission within ten days from today exchanging copy thereof with the other side.

2. **Matter is reserved for Orders.**

Sd/-

(Prasanta Kumar Mohanty)
Member (Technical)
& Adjudicating Authority
/D-02.12.2022/

Sd/-

(Deep Chandra Joshi)
Member (Judicial)
& Adjudicating Authority